<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

IA NO. 1210 OF 2018 IN APPEAL NO. 272 OF 2018

Dated: 5th December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of :

Bhopal Dhule Transmission Company Limited Versus		Appellant(s)	
Central Electricity Regulatory Commission & Ors Respondent(s)			
Counsel for the Appellant(s)	:	Mr. Sanjay Sen	, Sr. Adv.
Counsel for the Respondent(s)	:	Ms. Suparna Srivastava Ms. Nehul Sharma for R-2	

<u>ORDER</u>

Learned counsel for Respondents may file reply if any, to the IA No. 1210 of 2018 as well as main appeal on or before 26-12-2018 with advance copy to the other side. Thereafter, rejoinder if any, may be filed on or before 9-1-2019 with advance copy to the other side.

As agreed by learned counsel for the parties, list the stay application for further hearing on <u>10-1-2019</u>. Interim order if any, shall continue till the next date of hearing.

(Ravindra Kumar Verma) Technical Member (Justice Manjula Chellur) Chairperson